

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

PUBLIC NOTICE NO. 51(RE-2000) / 1997-2002
NEW DELHI , THE 2nd JANUARY, 2001.

Attention is invited to the entry at Code No. 5205 in Table B of Schedule 2 and SL. No. 6 of Appendix –I to Schedule 2 in the book titled “ ITC(HS) Classifications of Export and Import Items, 1997-2002 ” specifying the terms and conditions for export of items indicated therein.

2. In exercise of the powers conferred under Paragraph 4.11 of the Export & Import Policy, 1997-2002, (incorporating amendments made upto 31st March, 2000) the Director General of Foreign Trade hereby specifies the quantitative ceiling for export of Cotton Yarn for the calender year 2001 as under :-
- (i) Ceiling of 500 million Kgs. for Cotton yarn of 1 to 40s counts.
 - (ii) Ceiling of 20 million Kgs. for hank yarn of 1 to 60s counts.
 - (iii) However, the following categories shall be exempted from the ceiling limits:
 - (a) Exports by 100% EOUs . However, exports by such units, having count restrictions, will be subject to the ceiling prescribed by the Ministry of Textiles.
 - (b) Exports under advance licence scheme.
 - (c) Exports based on cotton imported .
 - (d) Exports of EPCG units to the extent of meeting annualized export obligation. However, more than their obligation, if exported, will be debited to the ceiling.
 - (e) All exports against bilateral quotas.
 - (f) All exports of 41s and above counts; and
 - (g) Exports of processed yarn.
3. This will be effective from 1st January, 2001.
4. This issues in Public interest.

(N.L. LAKHANPAL)
Director General of Foreign Trade
And Ex-officio Additional Secretary to the Govt. of India

Copy to all concerned;
By orders etc.

(A. K. SRIVASTAVA)
Dy. Director General of Foreign Trade
For Director General of Foreign Trade